

**KARNATAKA LOKAYUKTA**

NO:UPLOK-1/DE/357/2016/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001,  
Date: 30.11.2021

**:: ENQUIRY REPORT ::**

**:: Present ::**

**(PUSHPAVATHI.V)**

**Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against Sri. Jiddi L.B.  
Panchayath Development Officer, Aalur Grama  
Panchayath, Indi Taluk, Vijayapura District -  
Reg.

Ref: 1. G.O.No. GraApa 392 GraPamkA 2016 dated  
03.09.2016.

2. Nomination Order No: UPLOK-1/DE/357/2016/ARE-  
9 Bangalore dated: 07.09.2016 of Hon'ble  
Upalokayukta-1

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This Departmental Enquiry is initiated against Sri. Jiddi  
L.B. Panchayath Development Officer, Aalur Grama  
Panchayath, Indi Taluk, Vijayapura District (hereinafter  
referred to as the Delinquent Government Official for short  
"DGO").

2. In pursuance of the Government Order cited above at  
reference No.2, Hon'ble Upalokayukta vide order dated  
7.9.2016 cited above at reference No.2 has nominated  
Additional Registrar of Enquiries-9 (in short ARE-9) to issue

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Articles of charges and to conduct the inquiry against the aforesaid DGO.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

That you DGO – JIDDE L.B. while working as Panchayath development officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District

- (a) DGO has misappropriated the amount released in favour of beneficiaries under “ Basava Ashraya Housing Schemes” and also
- (b) in preparation of agricultural ponds, maintenance of roads, maintenance of burial grounds, maintenance of ladies toilets and other various schemes.
- (c) You DGO paid only Rs. 15,000/- to the mother of Sunanda L.Hosamani, Ingalagi instead of paying Rs. 1.00 Lakh towards the construction of house.
- (d) You DGO have allotted the house to the sister of Annappa President of Alur Grama Panchayath who is not residing in

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the Ingalagi village and one Ganapathi has not been paid for preparation of farm ponds.

(e) You DGO has created bogus bills and misappropriated the Government funds under MGNREGA scheme.

Thereby you DGO failed to maintain absolute devotion to duty, the act of which was un-becoming of Government Servant and thereby committed mis-conduct as enumerated U/RF 3 (1) (i) to (iii) of Karnataka Civil Service (Conduct) Rules. 1966.

## **ANNEXURE-2**

### **STATEMENT OF IMPURATIONS OF MISCONDUCT**

On the basis of complaint filed by Smt. Sunanda R/o Ingalagi village in Indi Tq., of Vijapur district (hereinafter referred to as 'complainant' for short) agasint Sri. Jiddi.L.B., while working as Panchayath development officer, Alur Grama panchayath, Indi Taluk, Vijayapura District alleging that he has committed misconduct, an investigation was taken up invoking Section 9 of Karnataka Lokayukta Act, 1984.

The complainant - Smt. Sunanda R/o Ingalagi village in Indi Taluk of Vijapura District has alleged that you DGO has misappropriated the amount released in favour of beneficiaries under "Basava Ashraya Housing Schemes" and also in preparation of agricultural ponds, maintenance of roads, maintenance of burial grounds, maintenance of ladies toilets and other schemes. She further alleged that the you have paid only

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Rs. 15,000/- to her mother instead of paying Rs. 1.00 lakh towards the construction of house. Sri. Ganapathi has not been paid for preparation of farm pond by him. Further it is alleged that you have allotted house to the sister of Sri. Annappa, President of Alur Grama panchayath who is not residing in the Ingalagi village after her marriage and also created bogus bills under MGNREGA scheme and misappropriated the amount.

On the said complaint comments of the DGO was called for. DGO submitted his comments denying the allegations stating that the works under MGNREGA scheme were executed as per guidelines issued under MGNREGA and the works have been completed satisfactorily. Even payment has been paid to the labourers through cheques.

On the said comments of the DGO, a rejoinder was called for from the complainant. But, the complainant did not submit the rejoinder.

At this stage, it was felt that the matter is to be referred to our police at Vijapura to investigate and report. Accordingly, the matter was referred to SP, Karnataka Lokayukta, Vijapur who in turn entrusted the case to PI Karnataka Lokayukta Vijapur ( IO) for investigation. The IO after investigation submitted his report dtd: 20.2.2015. The IO has observed that under Basava Vasathi Yojane 2010-11 Smt. Sunanda Lakshmana hosamani was selected as the beneficiary under the said scheme. But, pertaining to her case, it is the observation of the IO that the records have not been maintained by the DGO properly. In

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those records signature of the Panchayath development officer and the President were not found. For the reason that Smt. Sunanda Hosamani constructed the house by spending more than the amount estimated. She was not given the estimated amount either by way of cheque or cash by the Housing Corporation.

The official concerned to village Panchayath have not maintained the records pertaining to this beneficiary.

Under the Ashraya yojane for the period 2011-12 Smt. Danavva W/o Siddappa Honakore has been shown as the beneficiary under the said Ashraya Scheme. An amount of Rs. 10,000/- by way of cheque No. 756810 dated: 1.3.2012 has been given to her by the village panchayathi. But, on spot inspection by the IO it has been found that no house has been constructed in the place where it ought to have been constructed. Even the photos of the house have not been enclosed to the file pertaining to the said beneficiary.

Under Action Plan of MGNREGA scheme for the year 2012-13 one Sri. Ganapathi Appanna Honakatti is shown to have been selected as the beneficiary for the construction of agricultural pond in his land. The IO has made an observation on his spot inspection he found that the agricultural pond has been constructed by the said beneficiary.

Smt. Shekubai Bheemaraya Ahirasanga is found to have been selected as the beneficiary under Indira Avas scheme for


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the period 2011-12. The said beneficiary is none other than the sister of the then President of Ingalagi Grama panchayath and during his tenure as President of said village panchayath, said Smt. Shekubai Bheemaraya Ahirasanga has been selected as the beneficiary under the said Indira Avas Scheme. It has also been observed by the IO that the records pertaining to her case has not been maintained properly. Further it has been observed that the photos of the house said to have been constructed by the beneficiary are not enclosed. Even the Panchayath development officer and the President have not signed any of the documents pertaining to her case. On spot inspection the IO has found a Zinc sheet shed in place where a house ought to have been constructed.

With regard to the allegation of asphaltting of road from Alur to Ingalagi, the IO on spot inspection has observed that the same has been asphalted.

With regard to the allegation that in the construction of Ambedkar Bhavana bogus bills have been prepared with regard to the CD construction to the road from Maragemma Temple to Alur road and also with regard to the formation of burial ground in Ingalagi village the IO has observed that for the period 2010-11 and 2012-13 there is o such action plan and those works have not been sanctioned by the concerned.

With regard to construction of agricultural pond in the land of Siddappa Bheemaraya Kumbara under MGNAREGA scheme 2012-13, it is observation of the IO that the work has

  
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not been executed in accordance with the sanctioned plan and estimate.

In order to show that the said work was approved under MGNREGA for the year 2012-13 the approved list enclosed by IO confirms the same fact.

With regard to the allegation of misappropriation of fund with reference to the amount to be given to the labourers under MGNREGA scheme have been misappropriated by the respondents. IO has made an observation that the complainant has given a separate complaint to Hon'ble Upalokayukta and the same has been registered as case No.comp/uplok/BGM/2568/2013 and in that case he has submitted a separate investigation report. Therefore, this allegation has not been considered for the purpose investigation of this case.

With regard to allegation that the sanctioned well has not been constructed in Sy. No. 247/6, 248/1 & 225/5 but the bill has been passed in this regard. A spot inspection was held and it has been found that the said common well (40X40) is found to have been constructed in the land of Sri. A.B.Ahirasanga, the President of Ingalagi Grama panchayath. It is the observation of the IO that the said construction of well seems to be not in the year 2012-13. Therefore, the said President and the Panchayath development officer is to be held responsible for the fact that even though the said well is not constructed in the year 2012-13, they have prepared the bill for the said construction of well showing the expenditure for the period 2012-13.

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Apart from these on verification of documents produced by the complainant, it is clear that Sadashivaiah Bheemashya Honnakore died on 10.10.2010. The death certificate of said Sadashivaiah Bheemashya Honnakore with confirms the death of the said person. The job card No. 07-003-030-008/40 is of the said Sadashivaiah Honnakore But, the DGO has shown in the record that he worked till 21.1.2013 and amount shown to have been paid to him. The statement showing that said Sadashivaiah Honnakore worked and was paid for the work done by him. Similarly, Sri. Santhosh Kumbar has been shown as the beneficiary under MGNREGA scheme. The statement showing that the said Sri. Santhosh Kumbar worked under the MGNREGA scheme but said he was an employee in UNIQ Detective and Security Services Private Ltd during the month of March 2013 and November 2012. But the statement show that the said Santhosh Kumbar worked on 15.3.2013, 7.11.2012, 24.11.2012 and 7.3.13. So the pay slip issued by the UNIG Detective and Security Services Pvt, Ltd. In the name of Sri. Santhosh Kumbar for the months of March 2013 and November 2012 belie the fact that he was the beneficiary under MGNREGA scheme in the month of March 2013 and November 2012. Further it has been shown by the complainant that Smt.Savithiri Siddapa honakore was given in marriage to one Srti. Ravajappa of Maharashtra. Since then she has been living with her husband at Maharashtra, but the DGO has shown her name as the beneficiary under MGNREGA scheme and claimed the amount in her name. The statement shows that said Smt. Savithri Honakore worked on 7.3.12, 20.3.12, 18.12.12, 3.1.13, 13.1.13 & 7.2.13 even though she has not worked during the

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said period. These documents also show that the DGO made false claim by creating false documents.

Therefore the copy of the IO report was sent to you calling comments. However, the reply has not been found satisfactory in view of the above discussed circumstances of the case. DGO has failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of public servant and there by committed misconduct.

Since the said facts and materials on record prima facie show that DGO –Jiddi >B., Panchayath development officer, Alur Grama panchayath Indi Taluk, Vijayapura District has committed misconduct under Rule 3 (1) (i) to (iii) of KCS (Conduct) Rules 1966, recommendation is made under section 12(3) of Karnataka Lokayukta Act, 1984 to the competent Authority to initiate disciplinary proceedings against him and to entrust the inquiry to this authority under Rule 14-A of Karnataka Civil Service (Classifications, control and appeal) Rules, 1957. Hence, the charge.

**5.** The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

**6.** DGO appeared on 17.1.2017 before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGO has been recorded and he pleaded not guilty and claimed for holding enquiry.

**7.** DGO filed written statement. In the said written statement, he has stated that the amount which was

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sanctioned to construct house for Smt. Sunanda W/o Lakshmana Hosamani has been transferred to her account directly from Rajiv Gandhi Housing Corporation. As same, Rs. 40,000/- was sanctioned to construct house to Smt. Dhanamma W/o Siddappa Honakere the mother of complainant. House was constructed by her till plinth level. Hence only Rs. 15,000/- was released. Remaining amount will be released after completion of the house. Further it is stated that, Smt. Sheku Bai Bheemaraya Ahirasanga is the sister of, the then president of Aalur Grama panchayath. But she was poor and hence amount was sanctioned in her favour to construct a house under Indira Awas Yojana for the year 2011-12. After GPS of all the above three houses, amount will be transferred to the account of beneficiaries directly. Further it is stated that, a well has been dug in Sy. No. 247/6, 248/1, 225/1 of Aluru grama panchayath. About this project, entries have been made in the measurement book. The MB book and the report of Nodel officer are available. With these grounds prays to drop the case charges leveled against him.

8. The disciplinary authority has examined Smt. Sunanda W/o Lakshman Parasappa Hosamani, Indi Taluk as PW -1 and Sri. Nandishwar Kumbar S/o Basappa, PI, Karnataka Lokayukta, Vijayapura as PW-2. They got marked documents at **Ex.P-1 to Ex.P14.**

9. The Second Oral Statement of DGO has been recorded. Where he submitted that he has got evidence.

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10. Therefore, opportunity has been provided to him to lead evidence. In pursuance to the same, DGO has given evidence as DW-1 and no documents were marked.

11. Heard submission of PO, DGO. Perused the entire record, I answer the above charge- (a) in **NEGATIVE** and charge - (b) to (e) in **AFFIRMATIVE** for the following;

### **REASONS**

12. The allegations in this case is that while DGO was working as Panchayath development officer in Aluru grama panchayath Indi taluk Vijayapura District he misappropriated, the amount released in favour of beneficiaries under Basava Ashraya housing scheme and the amount released for preparation of agricultural ponds, maintenance of roads, maintenance of burial grounds, maintenance of ladies toilets and other various schemes. It is further alleged that DGO has paid Rs. 15000/- instead of Rs. 1,00,000/- for construction of house to the mother of the complainant Smt. Sunanda L.Hosamani. It is further alleged that DGO has allotted the house to the sister of Annappa, the then president of Aluru Grama panchayath though she was not residing in Ingalagi village. It is further alleged that one Ganapathi was not paid for formation of agriculture pond. It is further alleged that DGO has created bogus bills and misappropriated the government funds under MGNREGA Scheme.

13. One Smt. Sunanda has deposed in her evidence that she did not get amount from the Aluru Grama

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panchayath for construction of house. They paid only Rs.15000/- to her out of the amount sanctioned for construction of house. The DGO and one Annappa, the then president has misappropriated the amount. In this regard she has given complaint before the Hon'ble Lokayukta.

**14.** He has produced documents at Ex.P-1 to Ex.P-7. Ex.P1 is the complaint and Ex.P-2 and 3 are the Form No. 1 and 2 respectively. Ex.P-4 is the Affidavit. Ex.P-5 is the documents enclosed to complaint. Ex.P-6 is the application filed before PO submitting documents. Ex.P-7 is the document enclosed to Ex.P-6.

**15.** During the cross examination, she has stated that she does not know the contents of Ex.P-1 to Ex.P-4. She admits beneficiaries will be selected by Grama Sabha. She was selected as beneficiary. She does not know that the amount will be paid stage by stage. She does not know, if the house was not constructed and not uploaded to GPS in accordance with rules, she would not get the amount. She does not know that DGO has no role in the said process of paying amount. She denies the suggestion that the amount will not be paid by cash. She says she does not know the contents of Ex.P-6 and 7. She says that she has put her LTM at the instructions of some third person. She has not personally produced the documents identified by her in this case.

**16.** PW-2 has stated that, on Investigating the case, he found one Smt. Sunanda L. Hosamani was the beneficiary under Basava housing scheme for the year 2010-11. As she

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was constructing house by making additional expenditure, she did not get amount. But the record in this regard was not maintained properly by the concerned officers. There were no signatures of the president and Panchayath development officer in the documents of the said record.

**17.** He has further stated that one Smt. Danavva W/o Siddappa Honakore mother of complainant was the beneficiary. Only Rs. 10000/- was paid through cheque to her. But the construction work was not commenced. There were no photographs. The record was not maintained properly. He has further stated that one Sri. Shekubai was the beneficiary under Indira Awas Yojaya for the year 2011-12. She is the sister of the then president of Grama Panchayath. In respect of this project the house is not constructed. There were no photographs and signatures in the record. The record was not maintained properly.

**18.** In respect of well dug in Sy. No. 247/6, 248/1, 225/5, there was water in the well. The well was constructed with the stone. It was appearing that it was not constructed in the year 2012-13. Further this well was in the property of the then president. He, in his evidence identifies Ex.P-8 as list of beneficiary under Basava Housing scheme and Indira Awas scheme. He identifies Ex.P-9 as Basava Housing scheme and Indira Awas Rural scheme. He identified Ex.P-10 as documents in connection to amounts sanctioned in favour of Smt. Sunanda L. Hosamani. He identified Ex.P-11 as the documents related to sanction of amount for construction of house in favour of Smt. Danavva W/o

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Siddappa Honakore. He identified Ex.P-12 as the documents in connection to amount sanctioned to Smt. Shekubai for construction of house under Indira Awas scheme.

**19.** In respect of other allegations, this witness has not supported the case of complainant. During the cross examination, it is suggested that the amount of Rs.15,000/- has been transferred directly from Rajiv Gandhi Housing corporation to the account of Smt. Sunanda W/o Lakshmana Hosamani. He does not deny this, but says he is unable to say in this regard as documents have not been maintained properly.

**20.** Further it is suggested that Rs.15000/- has been paid to Smt. Danavva W/o Siddappa. For which he says only Rs. 10,000/- has been paid and no house is constructed. It is further suggested that since Danavva had constructed only 1<sup>st</sup> stage, only Rs. 15,000/- was released. For this, he has stated that construction is not commenced and no documents are found in this regard.

**21.** With regard to allegation that amount has been sanctioned to Shekubai though she was not resident of Ingalagi, it has been suggested that she is the BPL card holder, she is the resident of Ingalagi, hence she was selected as beneficiary under Indira Awas scheme. This witness has pleaded ignorance as to suggestion that Shekubai was having BPL card and was resident of Ingalagi. But denied the suggestion that since she was the resident of Ingalagi, she has been selected as beneficiary under Indira Awas scheme.

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**22.** It is further suggested that from the Rajiv Gandhi housing corporation, amount has been transferred to Smt. Sunanda, Danavva, & Shekubai after they completed house and uploaded to GPS. Same has been dined.

**23.** In respect of agricultural pond sanctioned in favour of Siddappa Bhccmaraya Kumbara, the witness does not say anything about amount paid. But says as per estimation, project has not been carried out. It is further denied the suggestion that with regard to well dug in 247/6, 248/1 225/5, entries have been made in MB book. He added that the said project has not been carried out during the year 2012-13.

**24.** On the other hand, DGO has given his evidence as DW-1 but no documents are produced. Later, he remained absent, he did not tender for cross examination. Hence his evidence has been expunged.

**25.** Perused the entire evidence. The complainant has not appeared and given evidence. The evidence of PW-1 do not completely support to prove the allegations. PW-2 also, as said above, supported the case of disciplinary authority only with regard to some allegations that no documents have been maintained with regard to payment of amount sanctioned to Smt. Sunanda L. Hosamani for construction of house under Basava housing scheme for the year 2010-11. Further he has supported the case of disciplinary authority with regard to one Smt. Danavva W/o Siddappa Honakore mother of complainant had not constructed the house, inspite Rs.10,000/- being paid to her through cheque. He has

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further supported the charge with regard to amount sanctioned to Smt. Shekubai who was not the resident of Ingalagi under Indira Awas Yojaya for the year 2011-12. He has further supported the case of disciplinary authority that the well dug in Sy. No. 247/6, 248/1, 225/5, was not constructed in the year 2012-13.

**26.** Ex.P- 10 is the document in connection to amount sanctioned in favour of Smt. Sunanda L. Hosamani. The said document shows that no signature of beneficiary was found. Further with regard to payment made, the table which was to be filled is blank. Further, affidavit, checklist and other documents have got no signature of president and secretary. This shows that the documents have not been maintained properly with regard to sanction of amount to Smt. Sunanda L Hosamani under Basava Vasthi Yojane.

**27.** Further Ex.P-11 are the documents related to sanction of amount for construction of house in favour of Smt. Danavva W/o Siddappa Honakore. The said document does not have the signature of secretary or president of grama panchayath. Rs.10,000/- have been paid through cheque bearing No. 756810 on 1.3.2012. No photographs have been attached to document showing the house was constructed. This shows, that though house was not constructed, Rs.10,000/- was paid to Smt. Danavva and related record is not properly maintained.

**28.** Ex.P-12 are the documents in connection to amount sanctioned to Smt. Shekubai for construction of house under Indira Awas scheme. But there are no

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documents like photographs showing house was constructed. Further there are no documents like Adhar Card, election ID card, Ration Card or any other document related to address proof to show that she was the resident of Ingalagi. Ex.P-13 is the report in this regard. This shows, that amount has been released to Smt. Shekubai who was not resident of Ingalagi. Further record has not been maintained properly in this regard.

**29.** During cross examination nothing is elicited which can lead to disbelieve the evidence of PW-2. Even an opportunity was provided to DGO to produce relevant documents and to give oral evidence to rule out the evidence of PW-2. But, though oral evidence is lead, no documents are produced to evidence to the contrary to Ex.P-10 to 12. Further, he did not even tender himself for cross examination. Thus his evidence has been expunged. Over all evidence on record shows that the disciplinary authority has placed convincing evidence with regard to documents not maintained in respect of amount sanctioned to Smt. Sunanda, Danavva, & Shekubai, that the amount has been paid to Smt. Danavva, & Shekubai though they did not construct house. Further the amount was released to construct well in Sy. No. 247/6, 248/1 & 225/5 though it was constructed earlier to 2012-13. On the other hand, the DGO has not placed any evidence to contradict the evidence placed by the disciplinary authority. With regard to other allegations that DGO has misappropriated the amount with regard to maintenance of roads, maintenance of burial grounds, maintenance of ladies toilets and the allegations with regard to misappropriation of

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Government funds under MGNREGA, the disciplinary authority has not placed convincing evidence.

30. Overall, evidence placed by the disciplinary authority established the charge partly. Hence, I proceed to record the following:-

### **FINDINGS**

**31. The Disciplinary Authority has not proved charge (a) and proved charge (b) to (e) leveled against DGO.**

**32. Date of retirement of DGO is 30.4.2016.**

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(PUSHPAVATHI.V)

Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

PW.1	Smt. Sunanda W/o Lakshman Parasappa Hosamani, Indi Taluk original
PW-2	Sri. Nandishwar Kumbar S/o Basappa, PI, Karnataka Lokayukta, Vijayapura original

**ii) List of Documents marked on behalf of Disciplinary Authority.**

Ex.P1	Ex.P-1 is the detailed complaint dtd: 27.8.2013 submitted by complainant to Karnataka Lokayukta office
Ex.P 2 & 3	Ex.P-2 and 3 are the complaint in form No. 1 and 2 submitted by complainant to Karnataka Lokayukta office on 26.8.2013
Ex.P-4	Ex.P-4 is the affidavit complaint.
Ex.P5	Ex.P-5 are the documents enclosed to complaint
Ex.P6	Ex.P-6 is the application filed to PO.
Ex.P7	Ex.P-7 is the documents enclosed to Ex.P-6.
Ex.P-8	Ex.P-8 is the list of beneficiary under Basava Housing scheme and Indira Awas scheme.
Ex.P-9	Ex.P-9 is the letter dtd: 18.5.2020 from Secretary to Government, Vasathi Department to Managing Director, Rajiv Gandhi Rural Housing Corporation.
Ex.P-10	Ex.P-10 is the documents in connection to amounts sanctioned in favour of Smt. Sunanda L. Hosamani.
Ex.P-11	Ex.P-11 is the documents related to sanction of amount for construction of house in favour of Smt. Danavva W/o Siddappa Honakore.
Ex.P-12	Ex.P-12 is the documents in connection to amount sanctioned to Smt. Shekubai for

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	construction of house under Indira Awas scheme
Ex.P-13	Ex.P-13 is the report dated: 20.2.2015 from Police Inspector, Karnataka Lokayukta Bijapura to SP Karnataka Lokayukta Vijapura
Ex.P-14	Ex.P-14 is the letter dtd: 28.2.2015 from SP Karnataka Lokayukta Bijapura to PP, Karnataka Lokayukta Bengaluru

**iii) List of witnesses examined on behalf of DGO.**

DW-1	Sri. Jiddi L.B. Panchayath Development Officer, Aalur Grama Panchayath, Indi Taluk, Vijayapura District original
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*Puegn' V 30.11.2014*

(PUSHPAVATHI.V)  
Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.UPLOK 1/DE/357/2016/ARE-9

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: **09/12/2021**

**RECOMMENDATION**

Sub:- Departmental inquiry against;  
Sri L.V. Jiddi, Panchayath Development Officer, Alur  
Grama Panchayath, Indi Taluk, Vijayapura District-  
Reg.

- Ref:- 1) Govt. Order No.ಗ್ರಾಅಪ/392/ಗ್ರಾಪಂಚ/2016, Bengaluru dated  
3/9/2016.
- 2) Nomination order No.UPLOK-1/DE/357/2016,  
Bengaluru dated 7/9/2016 of Upalokayukta-1, State  
of Karnataka, Bengaluru
- 3) Inquiry Report dated 30/11/2021 of Additional  
Registrar of Enquiries-9, Karnataka Lokayukta,  
Bengaluru

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The Government by its order dated 3/9/2016 initiated the disciplinary proceedings against Sri L.V. Jiddi, (name mentioned in the Government order as L.B. Jiddi), Panchayath Development Officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District (hereinafter referred to as Delinquent Government Official, for short as DGO) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/357/2016 Bengaluru dated 30/11/2021 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri L.V. Jiddi, Panchayath Development Officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District was tried for the following charge:-

“That you DGO – Jidde L.B., while working as Panchayath Development Officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District;

- a) DGO has misappropriated the amount released in favour of beneficiaries under “Basava Ashraya Housing Schemes” and also
- b) In preparation of agricultural ponds, maintenance of roads, maintenance of burial grounds, maintenance of ladies toilets and other various schemes;
- c) You DGO paid only Rs.15,000/- to the mother of Sunanda L Hosamani, Ingalagi, instead of paying Rs.1.00Lakh towards the construction of house;
- d) You DGO have allotted the house to the sister of Annappa, President of Alur Grama Panchayath who is not residing in Ingalagi Village and one Ganapathi has not been paid for preparation of farm ponds.
- e) You DGO has created bogus bills and misappropriated the Government funds under MGNREGA Scheme.

Thereby, you DGO failed to maintain absolute devotion to duty, the act of which was unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of the Karnataka Civil Services (Conduct) Rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has failed to prove charge (a) stated above and has proved the aforesaid charges (b) to (e) against DGO Sri L.V. Jiddi, Panchayath Development Officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District.
5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.
6. As per the First Oral Statement submitted by DGO, he has retired from service on 30/4/2016.
7. Having regard to the nature of charge proved against DGO Sri L.V. Jiddi, Panchayath Development Officer, Alur Grama Panchayath, Indi Taluk, Vijayapura District, it is hereby recommended to the Government for imposing penalty of withholding 10% of pension payable to DGO Sri L.V. Jiddi for a period of 5 years.
8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)

Upalokayukta,  
State of Karnataka,  
Bengaluru

